

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9374/2024

[Arising out of impugned final judgment and order dated 01-07-2024  
in BA No. 1606/2024 passed by the High Court of Delhi at New Delhi]

ZEESHAN HAIDER

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 150756/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

WITH

SLP(Crl) No. 9576/2024 (II-C)

(IA No.154655/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.154656/2024-EXEMPTION FROM FILING O.T.)

Date : 27-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Sudhir Naagar, AOR  
Mr. Manish Vaidhwan, Adv.  
Mr. Ankit Sharma, Adv.  
Ms. Tanisha Kaushal, Adv.  
Mr. Arun Kumar Nagar, Adv.  
Mr. Roop Chaudhary, Adv.  
Mr. Yash Tyagi, Adv.Mr. Vikram Chaudhri, Sr. Adv.  
Mr. Rajat Bhardwaj, AOR  
Mrs. Ankita M Bhardwaj, Adv.  
Mr. Kaustubh Khanna, Adv.  
Mr. Saurav Kakroda, Adv.  
Ms. Arveen Sekhon, Adv.  
Mr. Rishi Sehgal, Adv.  
Ms. Hargun Sandhu, Adv.  
Ms. Muskan Khurana, Adv.  
Mr. Yogesh Kumar, Adv.

For Respondent(s) Mr. Suryaprakash V.Raju, A.S.G.  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Vivek Gurnani, Adv.  
Mr. Sushil Raaja, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. Animesh Upadhyay, Adv.  
Mr. Arvind Kumar Sharma, AOR  
Ms. Aditi Singh, Adv.  
Mr. Anand Kirti, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

To enable the learned counsel appearing for the petitioner to  
file an undertaking, list on 3<sup>rd</sup> December, 2024 at 2.00 p.m.

The Superintendent of Jail will permit the petitioner to  
affirm the affidavit.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)